

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP 28/2001

OA 2145/1999

New Delhi, this the 6th day of February, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)  
Hon'ble Shri Govindan S.Tampi, Member (A)

Ex.W/Sub-Inspector Vandana Sehgal  
aged about 36 years  
Previously working in Delhi Police  
R/o 281, Satya Niketan,  
New Delhi.

...Petitioner

(By Advocate : Shri Sachin Chauhan)

V E R S U S

Shri P.S.Bhushan  
Addl. Dy. Commissioner of Police  
Police Control Room,  
Sarai Rohilla, Delhi.

...Respondent

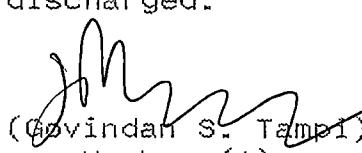
(Dept'l. representative Shri Jarnail Singh,  
ASI)

O R D E R (ORAL)

HON'BLE SMT. LAKSHMI SWAMINATHAN, VICE-CHAIRMAN (J)

Departmental representative has handed over a copy of the order passed by the respondents dated 25-1-2001, copy placed on record. In this letter they have stated that in pursuance of the order of the Tribunal dated 28-9-2000 in OA 2145/1999, the applicant has been allowed to join duties within three days from the receipt of the copy of this order. Learned counsel for the petitioner states that he is satisfied with the implementation of the Tribunal's order. We also note that there is no wilful disobedience of the Tribunal's order.

2. In the above circumstances CP 28/2001 is dismissed. Notices to the alleged contemnors are discharged.

  
(Govindan S. Tampi)  
Member (A)

  
(Smt. Lakshmi Swaminathan)  
Vice-Chairman (J)

/vikas/

(29)

11.9.2000  
MA 2161/2000 IN  
OA 2145/99

Present: Sh. S.K.Sinha, proxy counsel for Sh. Shankar  
Raju, counsel for applicant.

Sh. Anil Singal, proxy counsel for Mrs. Zasmine  
Ahmed, counsel for respondents.

This is an application for advancement of the  
date of hearing. Since, the date has been fixed by the  
Hon'ble Chairman to 6.11.2000, post the application  
before Hon'ble the Chairman for orders.

*d*  
(S.A.T.Rizvi)  
Member (A)

*CR*  
(V.Rajagopala Reddy)  
V.C. (J)

/sunil/